

FORM A

பொது அறிவிப்பு

இந்திய நொடிந்த நிலை மற்றும் திவால் நிலை வாரியம், (கார்ப்போரேட் நபர்களுக்குரிய இன்சால்வன்சி தீர்வு நடைமுறைகள்) ஒழுங்கு விதிகள் 2016, ஒழுங்கு விதி 6-ன் கீழ் "H G S DAIRIES AND AGRO LIMITED"-க்கு கடன் வழங்கியவர்களின் கவனத்திற்கு.

முக்கிய விபரங்கள்

1.	கடன்பெற்ற கார்ப்போரேட் நிறுவனம்	H G S DAIRIES AND AGRO LIMITED
2.	கடன்பெற்ற கார்ப்போரேட் நிறுவனம் நிறுவப்பட்ட ஆண்டு	12.08.2010
3.	கடன்பெற்ற கார்ப்போரேட் நிறுவனம் பதிவு செய்துள்ள / இணைப்பு பெற்றுள்ள அதிகார அமைப்பு	ROC- சென்னை
4.	கடன்பெற்ற கார்ப்போரேட் நிறுவனத்தின் கார்ப்போரேட் அடையாள எண்	U01403TN2010PLC076974
5.	கடன்பெற்ற கார்ப்போரேட் நிறுவனத்தின் பதிவு அலுவலக முகவரி & முதன்மை அலுவலக முகவரி	பதிவு அலுவலகம்: எண்.225 A, வெட்டவலம் ரோடு, 4வது தெரு, திருவண்ணாமலை, தமிழ்நாடு-606601
6.	கடன்பெற்ற கார்ப்போரேட் நிறுவனத்தின் இன்சால்வன்சி தொடங்கும் தேதி	20.01.2020 (order received through NCLT registry mail on.22.01.2020)
7.	இன்சால்வன்சி தீர்வு நடைமுறை முடிவாகும் என எதிர்பார்க்கப்படும் தேதி	18.07.2020
8.	இடைக்கால தீர்வு கொணர்ந்த தொழில்முறை நபரின் பெயர், மற்றும் பதிவு எண்.	V.துரைசாமி INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/IPA-002/IP-N00609/2018-2019/11862 397, பிரிசிஷியன் பிளாசா, எண்.23, மூன்றாவது தளம், தேனாம்பேட்டை, அண்ணா சாலை, சென்னை- 600 018 karurdurai.samy@gmail.com
9.	இடைக்கால தீர்வு கொணர்ந்த தொழில்முறை நபரின் முகவரி மற்றும் மின்னஞ்சல் முகவரி	V.துரைசாமி INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/IPA-002/IP-N00609/2018-2019/11862 22G/207, விஷால் வில்லா அப்பார்ட்மென்ட், பெரியார் நகர், கருந்-639002 karurdurai.samy@gmail.com
10.	இடைக்கால தீர்வு கொணர்ந்த தொழில்முறை நபரின் கடித முகவரி & மின்னஞ்சல் முகவரி	397, பிரிசிஷியன் பிளாசா, எண்.23, 3வது தளம், தேனாம்பேட்டை, அண்ணா சாலை, சென்னை- 600 018 hgsdairiesirp@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க இறுதி தேதி	07.02.2020
12.	பிரிவு 21 உட்பிரிவு (6A)-ன் உட்குறு (b)-ன் கீழ் இடைக்கால தீர்மான தொழில் முறையாளரால் பிரிக்கப்பட்ட கடன்தாரர்கள் வகைகள் (ஏதெனும் இருப்பின்)	இல்லை
13.	ஒரு வகை கடன்தாரர்களின் அதிகாரப்பூர்வ பிரதிநிதியாக செயல்பட அடையாளம் காணப்பட்ட நொடிப்பு நிலை தொழில்முறையாளரின் பெயர்கள் (ஒவ்வொரு கணக்குக்கும் மூன்று பெயர்கள்)	இல்லை
14.	(a) பொருத்தமான படிவங்கள் மற்றும் (b) அதிகாரப்பூர்வ பிரதிநிதிகளின் விபரங்கள் கிடைக்கும் முகவரி	Web link: https://www.ibbi.gov.in/home/downloads நேரடி(Physical) முகவரி: வரிசை எண்.10-ல் உள்ளது

H G S DAIRIES AND AGRO LIMITED நிறுவனத்தின் பெருநிறுவன நொடிப்பு தீர்க்கும் செயல் முறையை தேசிய நிறுவன சட்ட தீர்ப்பாயம் 20.01.2020 அன்று உத்தரவிட்டுள்ளது.

H G S DAIRIES AND AGRO LIMITED நிறுவனத்திற்கு கடனீந்தோர்கள், உரிமை கோரிக்கை சான்றிதழ்களை இடைக்கால தீர்மான தொழில் முறையாளரிடம் அட்டவணை 10-ல் குறிப்பிடப்பட்டுள்ள விலாசத்தில் 07.02.2020 அன்று அல்லது அதற்கு முன்பாக சமர்ப்பிக்க வேண்டும்.

நிதி கடனீந்தார்கள் உரிமை கோரிக்கைகளை ஆதாரத்துடன் மின்னணு முறையில் மட்டும் சமர்ப்பிக்க வேண்டும். மற்றவர்கள் உரிமை கோரிக்கைகளை ஆதாரத்துடன் நேரிலோ அல்லது தபாலிலோ அல்லது மின்னணு மூலம் சமர்ப்பிக்கலாம்.

பொய்யான அல்லது திசைத்திருப்ப கூடிய கோரிக்கைக்கான ஆதாரங்களை சமர்ப்பித்தால் அது அபராதம் / தண்டனைக்கு வழிவகுக்கும்.

V.துரைசாமி

தேதி : 23.01.2020

இடைக்கால தீர்மான தொழில் முறையாளரின் பெயர்

இடம்: சென்னை

(Reg No: IBBI/IPA-002/IP- N00609/2018-2019/11862

Published on
23/01/2020
in
Indian Express
&
Dinamani
Villupuram
Edition



FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H G S DAIRIES AND AGRO LIMITED**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	H G S DAIRIES AND AGRO LIMITED
2.	Date of Incorporation of Corporate Debtor	12.08.2010
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC- CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U01403TN2010PLC076974
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: No.225 A, Vettavalam Road, 4th Street, Tiruvannamalai, Tamilnadu-606601
6.	Insolvency Commencement Date in respect of Corporate Debtor	20.01.2020 (order received through NCLT registry mail on.22.01.2020)
7.	Estimated Date of Closure of Insolvency Resolution Process	18.07.2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	V.DURASAMY INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/IPA-002/IP-N00609/2018-2019/11862 397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai - 600 018 karurdurai.samy@gmail.com
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	V.DURASAMY INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/IPA-002/IP-N00609/2018-2019/11862 22G/207, Vishal Villa Apartment, Periyar Nagar, Karur-639002 karurdurai.samy@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai-600 018 hgsdairiesirp@gmail.com
11.	Last Date for Submission of Claims	07.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As contained in the Serial No 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **H G S DAIRIES AND AGRO LIMITED** on 20.01.2020.

The creditors of **H G S DAIRIES AND AGRO LIMITED** are hereby called upon to submit their claims with proof on or before 07.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

V.DURASAMY

INTERIM RESOLUTION PROFESSIONAL

Date : 23.01.2020

Place: Chennai

(Reg No: IBBI/IPA-002/IP- N00609/2018-2019/11862)

Published on
23/01/2020
in
Indian Express
&
Dinamani
Villupuram
edition

